CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 392 of 1999.

Dated this Tuesday, the 20th day of February, 2001.

CORAM : Hon'ble Shri Justice Ashok Agarwal, Chairman.

Hon'ble Shri B. N. Bahadur, Member (A).

1. Smt. Kamalabai Ramchandra Barde
Residing at
Naik Chawl, Gore Wadi,
Nasik Road,
Dist Nasik.

2. Shrikan Ramachandra Barde
Aged about 30 years,
Residing at
Naik Chawl, Gore Wadi,
Nasik Road,
Dist Nasik - 422 101. ...Applicants

(By Advocate Shri D. V. Gangal)

VERSUS

1. The Union of India through
The Secretary,
Ministry of Finance,
Dept of Revenue,
New Delhi.

2. The General Manager,
Currency Note Press,
Nasik Road,
Nasik - 422 101.

3. The General Secretary,
India Security Press
Mazdoor Sangh,
India Security Press,
Nasik Road - 422 101. ... Respondents.

(By Advocate Shri V. S. Masurkar)

O R D E R (ORAL)

PER : Shri Ashok Agarwal, Chairman.

By the present O.A., Applicant No. 2 seeks compassionate appointment. He is the son of the deceased employee who died

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in harness on 24.02.1986. He, in the circumstances, on 30.01.1987 applied for compassionate appointment. However, no reply has been received by the Applicants against the aforesaid application. The present O.A. is filed on 22.04.1999.

2. Present O.A., we find, is hopelessly barred by limitation. In the Miscellaneous Application for condonation of delay, it is inter-alia contended that in respect of similar applications made by candidates similarly placed, orders of compassionate appointment were belatedly passed in their favour. A prayer is accordingly made for condonation of delay. In our view, the aforesaid grant can be no ground for making prayer for condonation of delay. There is no limitation laid down for the department to grant reliefs. However, the Administrative Tribunals Act provides for a period of limitation for filing applications for seeking reliefs under the Act. Merely because reliefs have been belatedly granted in certain other cases, this can be no justification for the Applicant not to approach the Tribunal within the time stipulated. It cannot be overlooked that the death of the relative of the Applicant No. 2 was [redacted] way back on 24.02.1986 and we are already in the year 2001. No case for grant of compassionate appointment can be said to have been made out at this belated stage.

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3. In the circumstances, the Miscellaneous Application for condonation of delay is rejected. Similarly, the present O.A. is also dismissed. No order as to costs.

(B. N. BAHADUR)
MEMBER (A).

(ASHOK AGARWAL)
CHAIRMAN.

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